

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 135

IA(I.B.C)/2394 (CH)2023

In

CP (IB) No. 272/Chd/J&K/2018

(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd

...Petitioner-Financial Creditor

Versus

Mir Kings Industries Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5) IBC 2016

Order delivered on 24.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 10.06.2024.

Sd/-

Court Officer